ASSAM ACT XII of 1952

THE ASSAM SALES TAX (AMENDMENT) ACT, 1952

(Passed by the Assembly)

(Received the assent of the Governor on the 8th October 1952)

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An well-water transfer to the

Act Act

further to amend the Assam Sales Tax Act, 1947

Whereas it is expedient further to amend the Assam Assam Sales Tax Act, 1947, hereinafter called the principal Act, XVII of in the manner hereinafter appearing;

It is hereby enacted as follows:-

Short title, 1. (1) This Act may be called the Assam Sales Tax extent and (Amendment) Act, 1952.

commencement. (2) It shall have the like extent as the principal Act.

ment. (2) It shall nave the like extent as the (3) It shall come into force at once.

Substitution 2. For sub-section (16) of section 2 of the principal of sub-sectionAct the following shall be substituted namely:—
(16) of section 2 of "(16) 'year' means the financial year''.

Assam Act
XVII of 1947.

of 1947.

1947.

3. For clause (i) (b) of sub-section (1) of section 15 of section 15 of the principal Act, the following shall be substituted, (1) of Assam Of the pr Act XVII namely:-

"(b) use in manufacture or production of any goods,

the sale of which is taxable under this Act.'

Substit u-4. For section 24 of the principal Act, the following tion of shall be substituted, namely -

Assam Act XVII of

"24. When the business or stock of a registered of dealer passes on to any person or persons, whether by sale, inheritance, gift, possession or otherwise, the liability to pay any tax payable in respect of such business and remaining unpaid at the time of such passing on shall be jointly and severally on the dealer or such person or persons and such person or persons shall, within 30 days of such passing on, apply for registration under section 9".

5. In sub-section (1) of section 31 of the principal Act, of section 31 after the word "the" appearing for the second time in the of Assam second line the words "service of the" shall be inserted.

1947.

6. In sub-section (2) of section 32 of the principal Act, of section 32 for the word "passing" the words "date of service" shall be of Assam substituted. Act XVII of 1947 .

Assam Act XVII of 1947.

7. After section 44 of the principal Act, the following of new section shall be inserted, namely:—

"Power 44A. The Commissioner may, for the purposes of this call for in- Act :formation.

(1) require any firm or association or Hindu undivided or joint family to furnish him with a statement of the names and addresses of the members of the firm or association or of the names and addresses of the manager and members of the family, as the case may be;

(2) require any person whom he has reason to believe to be a trustee, guardian, manager or agent to furnish him with a statement of the names of the persons with their addresses for or of whom he is a trustee, guardian, manager

(3) require any person whom he has reason to believe to have obtained goods from outside the State to furnish him with a statement of the names of persons with their addresses from whom he has obtained the goods and of the names and prices of goods obtained;

(4) require any person whom he has reason to believe to have despatched goods to any place outside the State to furnish him with a statement of the names of persons with their addresses to whom he has despatched the goods and of the names and prices of goods despatched."

Deletion of section 51

of Assam of 1947.

8. Section 51 of the principal Act shall be deleted.